

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.207 - IA/850(AHM)2022  
In  
**CP(IB) 112 of 2017**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Coburg Print & Pack

.....Applicant

V/s

Todays Writing Instruments Ltd

.....Respondent

**Order delivered on: 09/10/2023**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant

: Ms. Nitu D. Chaturvedi, Advocate

For the Respondent

: Ms. Kinjal Trivedi, Advocate for Ms. Maithili Mehta,

Advocate for the Income Tax Department

in IA/850(AHM)2022

**ORDER**

This I.A. No.850 of 2022 has been filed by the Applicant/Liquidator of M/s. Today's Writing Instruments Limited U/s 60 (5) r.w. Section 53 of The Insolvency & Bankruptcy Code, 2016 r.w. Rule 11 of The NCLT Rules, 2016 seeking direction against the Respondent to lift/release the attachment/Charges created on the assets/property of the Corporate Debtor (attached by Respondent) vide mutation entry no. 2648 from the revenue records. Further, to direct the Respondent to provide NOC to the Applicant to enter the name of applicant in the Revenue Authority of Dadra (mutation entry no. 2648).

Heard both the sides.

**The order is reserved.**

-Sd-

-Sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**